

concern that the Government of India have decided to adjust the dues of West Bengal State Electricity Board to NTPC and Coal India Ltd. against the Central assistance to be released to the State of West Bengal from May 1987 onwards. This decision is unprecedented and will very seriously affect the interest of the State. The State Electricity Board has already paid substantial sums to NTPC and Coal India Ltd. and are taking steps to pay the balance amount as soon as possible. It is a question of policy and principle which is involved, whether the Central Government can reduce the quantum of Central assistance to any particular State in view of the outstanding dues of any statutory Corporation. The quantum of Central assistance is determined by factors which have got no relevance whatsoever to the question of clearing any outstanding dues by any State Corporation. Neither the Government of India nor the State Government should act as a clearing agency for settlement of inter-agency and inter-corporate dues as it will create serious complication. Large sums of money are due to the State Government from various Central Government Undertakings located in West Bengal. It is not desirable that the State Government should demand additional Central assistance because of the said reason and similarly the Central Government should not adopt a policy of adjusting the dues of the Central undertakings against Central assistance, the quantum whereof is fixed on certain definite criteria.

I would request the Government to immediately withdraw and rescind the decision to deduct amount from the Central assistance payable to the Government of West Bengal otherwise it may create fresh complications.

*(Interruptions)*

**PROF. MADHU DANDAVATE** (Rajapur) : No Minister till now has got up in the House and replied to any matter raised under Rule 377.

**MR. DEPUTY-SPEAKER** : He has made the submission. They would send him a reply.

(viii) **Steps needed to check the flow of foreign money to religious/social organisations in India.**

**SHRI AMAR ROYPRADHAN** (Cooch Behar) : In the interest of India's integrity and sovereignty, the foreign inflow particularly, under the heads of Religious and Social activities, should be stopped immediately.

In the year 1984, alone, Rs. 253 crore 98 lakh 92 thousand, six hundred were received by 3632 recipients either by institutions or by individuals. In that particular year, for which the latest data is available, the inflow of foreign donation is as under :

Rs. 6.18 crores for economic development

Rs. 45.07 crores for education.

Rs. 48.93 crores for other heads.

But, the lion's share about 3/5th of the total donation, i.e. Rs. 153.81 crores was for social reforms and religious purposes.

In the name of spreading of religions, this huge money of about Rs. 153 crores is coming into our country and creating so many problems, both internal as well as external.

So, I draw the attention of the Central Government to this matter of foreign inflow and request to pass necessary orders so that the inflow of foreign money, particularly under the heads of religious and social activities may be stopped immediately.